



SCHEDULE MARINE CARGO- OPEN POLICY

Clauses (please tick the applicable clauses)

1. Institute Cargo Clause (A)	15. Institute Strikes Clause (Air Cargo)
2. Institute Cargo Clause (B)	16. Institute War Cancellation Clause (Cargo)
3. Institute Cargo Clause (C)	17. Institute Classification Clause
4. Malicious Damage Clause	18. Inland Transit (Rail or Road) A – All Risks
5. Institute Theft, Pilferage, Non-delivery Clause	19. Inland Transit (Rail or Road) B – Basic Cover
6. Institute Replacement Clause	20. Inland Transit (Rail or Road) C – Fire Risk
7. Replacement Clause (Second Hand Machinery)	21. Inland SRCC Clause
8. Label Clause	22. Inland Transit (Inland Vessels) Clause
9. Pair and Set Clause	23. Sailing Vessels Clause
10. Institute War Clause (Cargo)	24. Important Notice
11. Institute Strikes Clause (Cargo)	25. Duty Clause
12. Institute Cargo Clause (Air) (excluding sendings by post)	26. Increased Value Insurance Clause
13. Institute War Clauses (sendings by post)	27. Institute Radioactive Contamination Exclusion Clause
14. Institute War Clauses (Air Cargo) (excluding sendings by post)	28. Terrorism exclusion clause

THE ATTACHED CLAUSES AND ENDORSEMENTS FORM PART OF THE POLICY

Survey and Claim Settlement	In the event of loss or damage which may involve a claim under this Insurance, immediate notice thereof and application for survey should be given to:
Claim Payable at	Claim payable by

IN WITNESS WHEREOF signed for and on behalf of the Company

Place

Date

Examined

DULY CONSTITUTED ATTORNEY

MEMORANDUM ATTACHING TO AND FORMING PART OF OPEN POLICY

No.....

DECLARATION

It is a condition of this insurance that the assured is bound to and will declare each and every sending/dispatch coming under the scope of this policy/cover without any exception and in case of an open cover obtain certificate of insurance/specific policy for each dispatch.

A certified statement of such declarations shall be submitted to the Company immediately after dispatch or at a regular interval of 15 days mentioning the description of interest, number of packages, their value, carrier's receipt number and date.

BASIS OF VALUATION:

INSPECTION OF RECORDS

The Company and / or its agents will have the right at any time during business hours to inspect assured's records of dispatches made within the terms of the policy.

PER CONVEYANCE LIMIT:

Warranted that the limit of the Insurer's liability in respect of any one accident or series of accidents arising from the same events shall not exceed: -

Eg.

- a. Rs. _____ per any one rail transit
- b. Rs. _____ per any one road vehicle
- c. Rs. _____ per any one air transit and connecting conveyance
- d. Rs. _____ per any one registered post & or courier
- e. Rs. _____ per any one vessel and connecting conveyance

LOCATION LIMIT

Notwithstanding anything to the contrary stated herein, in the event of loss and/or damage to the subject matter insured or any expense incurred by way of sue and labour, the total liability of the company in any particular location, for all the insured consignments covered under this Open Policy in respect of any one accident/occurrence or a series of accidents and/or *occurrences* arising out of the same event, shall not exceed Location Limit stated in the Schedule

DEDUCTIBLE:

The Policy is subject to the following Deductibles (Deductible is the amount of loss to borne by the Insured under each and every loss)

POLICY PERIOD

This open policy is to remain in force a period of 12 months from _____ to _____ unless sum insured is previously exhausted by declarations.

NOTICE OF CANCELLATION

This policy is subject to cancellation by either side after giving 30 days time of cancellation in writing. SRCC risks are subject to 48 hours notice of cancellation.

REFUND

In the event of cancellation as above pro-rata refund of premium will be made in respect of undeclared balance.

OVER DECLARATION:

No liability to attach in respect of declarations in excess of amount insured by this open policy or subsequent endorsements.

Warranted that except, where a deposit premium or the actual premium is paid in advance, the liability of the company shall commence from the time payment of the premium is made to the company in respect of each declaration of dispatch.